

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A', NEW DELHI**

**Before Sh. Satbeer Singh Godara, Judicial Member
&
Sh. M. Balaganesh, Accountant Member**

ITA No. 1493/Del/2024 : Asstt. Year : 2023-24

Bharat Vikas Parishad Charitable Trust, 99N, Subhash Nagar, Rohtak, Haryana-124001	Vs	CIT(Exemptions), Chandigargh
(APPELLANT)		(RESPONDENT)
PAN No. AACTB1545K		

**Assessee by : Sh. Naveen Kumar Gupta, Adv.
Revenue by : Sh. Javed Akhtar, CIT-DR**

Date of Hearing: 11.11.2024	Date of Pronouncement: 26.11.2024
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ORDER

Per Satbeer Singh Godara, Judicial Member:

This assessee's appeal for assessment year 2023-24, arises against the order of CIT(Exemptions), Chandigargh's DIN and Order No. ITBA/EXM/F/EXM45/2023-24/1062139356(1) dated 07.03.2024.

2. Heard both the parties. Case file perused.
3. Mr. Gupta submits at the outset that the assessee wishes to withdraw it's instant appeal as under:

"Respectfully submits that the present appeal is for registration/approval u/s 80G of the Act. In view of circular no. 7 of 2024, registration/approval u/s 80G has been granted to the appellant vide order dated 25.10.2024 of Ld. CIT(Exemptions). In view of the fact that now 80G has been granted to the appellant, the present appeal becomes infructuous and hence the appellant want to withdraw the appeal."

4. The Revenue is indeed very fair in not raising any objection(s).

5. This assessee's appeal is dismissed as withdrawn in above terms.

Order Pronounced in the Open Court on 26/11/2024.

Sd/-

(M. Balaganesh)
Accountant Member

Dated: 26/11/2024

Subodh Kumar, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(Satbeer Singh Godara)
Judicial Member

ASSISTANT REGISTRAR